

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

T.A.No. 344 of 1986

Haroon Khan

... Plaintiff/Applicant

Vs.

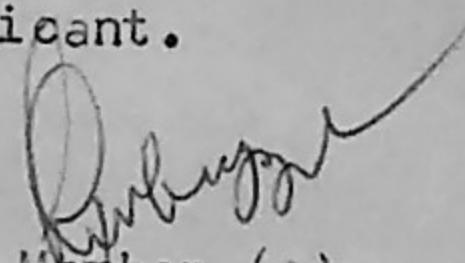
Union of India

... Defendant/respondents.

Hon'ble Justice K.Nath - V.C.

Hon'ble K.Obayya, A.M.

No one is present on behalf of the applicant. This is a case for regularisation of a Casual Labour. Sri A.K. Gaur appearing on behalf of the respondents refers to para-2 of the written statement and points out that the applicant has not been in employment since after 16.11.84. This suit for regularisation appears to have been filed in the court of Munsif, Moradabad on 28.10.85. The application is dismissed for default of the applicant.


Member (A)


Vice Chairman

Dt. 2.11.1989.